

MR. SPEAKER: In a way, I have also no alternative. So, what time should I fix for it?... We shall take it up at 2 P.M.

SHRI JYOTIRMOY BOSU: I want to make a submission, Sir. Art. 75(3) says that the Council of Ministers will be collectively responsible to the House.... (Interruptions)

श्री शंकर बघल सिंह (चतरा) : अध्यक्ष महोदय, हम देख रहे हैं कि इस सदन में केवल दिल्ली के मामलों पर ही चर्चा होती है। परन्तु बिहार हाऊस की घटनाओं के बारे में और कल एक नर्स के मर्डर के बारे में यहाँ चर्चा हुई थी और राज सफ़दरजग पुल के बारे में चर्चा रखी गई है। इस तरह देश में इस भावना को बल मिलता है कि सदन में केवल दिल्ली की समस्याओं के बारे में ही चर्चा होती है। ऐसा नहीं होना चाहिए। बुद्धा आदि देश की कई समस्याओं पर चर्चा का मौका दिया जाना चाहिए। फ़िजी से भारतीयों के निष्क्रमण के बारे में चर्चा होनी चाहिए। ऐसा न हो कर एक पुल के पाये के बारे में इस सदन में चर्चा होने जा रही है, जिस के लिए श्री पीलू मोदी ने भी अपना नाम दे दिया है। इस बारे में सदन के अन्य माननीय सदस्य मेरे साथ हैं। यहाँ हमेशा दिल्ली के बारे में ही चर्चा नहीं होना चाहिए।

अध्यक्ष महोदय : दिल्ली में जो बातें होती हैं, अगर वे दूसरी जगह भी होंगी, तो उन के लिए भी मौका दिया जायेगा। अगर आप चाहते हैं, तो पुल के बारे में इस कालिग एटेंशन नोटिस को न ले। मेरे क्याल में तो यह जरूरी है।

SHRI P. G. MAVALANKAR (Ahmedabad): I beg to say one thing, Sir. I would like to support my hon. friend when he says that a good deal of time of the House is taken up by so many motions on Delhi and matters relating to Delhi. For this country with such

a huge population and complex problems, it will be very wrong with this background, to concentrate our attention only on problems of Delhi and the Union Territories; otherwise, the country gets a very wrong impression that the Parliament of India is only the Parliament of Delhi!

This is the Parliament of India and we want Indian problems to be discussed, especially those which relate to policies and important matters.

MR. SPEAKER: Calling Attention is not admitted on the basis of distribution of subjects or territories. When there are matters of urgent public importance which arise from day to day, we allot time, and this is not a *charcha* or debate. It is just a Calling Attention. There are some important matters mentioned. There are 30 to 40 of them every day. Some relate to State matters; some relate to questions. There are others also. So, kindly don't take it like that.

12 05 hrs

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER CUSTOMS ACT, FINANCE ACT, AND CENTRAL EXCISE RULES

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH): I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 189 of the Customs Act, 1962:—

- (i) G.S.R. 1694 published in Gazette of India dated the 29th December, 1972 together with an explanatory memorandum.
- (ii) G.S.R. 57(E) published in Gazette of India dated the 12th February, 1973 together

with an explanatory memorandum.

- (iii) G.S.R.74(E) to 87(E) and 89(E) published in Gazette of India dated the 1st March, 1973 together with an explanatory memorandum.

(2) A copy of Notification No. G.S.R. 88(E) published in Gazette of India dated the 1st March, 1973, under sub-section (5) of section 62 of the Finance Act, 1972. [Placed in Library. See No. LT-4564/73.]

(3) A copy each of Notifications (Hindi and English versions) Nos. G.S.R. 90(E) to 124(E), 126(E) to 135 (E), 137(E) to 142(E), 145(E) to 147(E) and 150(E) to 154(E) published in Gazette of India dated the 1st March, 1973 issued under the Central Excise Rules, 1944 together with two explanatory memoranda. [Placed in Library. See No. LT-4565/73.]

SHRI P. VENKATASUBBAIAH (Nandyal): You said that matter of urgent public importance is taken up. We have given notice of acute power shortage in Andhra Pradesh. Now, Andhra Pradesh is under President's rule. It was not admitted as Calling Attention.

MR. SPEAKER: Yesterday there was a full discussion on Andhra Budget. You could have said whatever you liked.

Shri A. C. George.

**EXPORT OF COIR YARN (INSPECTION)
 AMENDMENT RULES**

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI A. C. GEORGE): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of sec-

tion 17 of the Export (Quality Control and Inspection) Act, 1963:—

- (1) The Export of Coir Yarn (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 625 in Gazette of India dated the 3rd March, 1973.

- (2) The Export of Coir Products (Inspection) Amendment Rules, 1973, published in Notification No. S.O. 626 in Gazette of India dated the 3rd March, 1973. [Placed in Library. See No. LT-4566/73].

12.07 hrs.

**LEAVE OF ABSENCE FROM THE
 SITTINGS OF THE HOUSE**

MR. SPEAKER: I wish to take the pleasure of the House regarding grant of leave of absence to Members. The Committee on Absence of Members from the Sittings of the House in their Ninth Report have recommended that leave of absence be granted to the following three Members for the periods indicated against each:

- (1) Shrimati Krishna Kumari of Jodhpur—8th to 22nd December, 1972 (Sixth Session).
- (2) Shri P. K. M. Thevar—13th November to 22nd December, 1972 (Sixth Session).
- (3) Shri Tulsidas Dasappa—20th February to 13th April, 1973 (Seventh Session).

I take it that the House agrees with the recommendations of the Committee.

HON. MEMBERS: Yes.

MR. SPEAKER: All right, the leave is granted.

The Members will be informed accordingly.